



2026:AHC-LKO:7547-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1101 of 2026

Mayank Pandey

.....Petitioner(s)

Versus

Union Of India,Thru.Its Secy. Ministry Of External
Affairs New Delhi And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Sachin Kumar Pandey
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Sachin Kumar Pandey, learned counsel for the petitioner and learned counsel for the Union of India.

2. This writ petition has been filed by the petitioner seeking the following reliefs:-

"i. To Issue a Writ, order or direction in the nature MANDAMUS directing Respondent No. 2 to accept the NOC granted by the trial court and release/restore the petitioner's valid passport.

ii. To issue a Writ, order or direction in the nature of MANDAMUS directing Respondents to Permit the petitioner to travel abroad as per the trial court's permission order from 03.02.2026 to 08.02.2026."

3. Learned counsel for the petitioner submitted that the trial Court has already granted No Objection Certificate, yet, the Regional Passport Officer has not taken any decision with regard to provide renewed passport. The certified copy of the No Objection Certificate has been filed as Annexure No. 7 with writ petition. The petitioner has his flight tickets for tomorrow.

4. Learned counsel for the Regional Passport Officer is directed to communicate it to the Regional Passport Officer that he shall do needful whatever is required by today evening without waiting for certified copy

of this order.

5. With the aforesaid observations/directions, the writ petition is **disposed of.**

6. If the petitioner wants the certificate copy of the documents annexed with the writ petition as Annexure No. 7 back, the same shall be returned as per rules of the Court.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2, 2026

R.K.P.